

**THE ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY**

**THE VENKATESHWARA OPEN UNIVERSITY
(AMENDMENT) BILL, 2022**

(TO BE INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

THE VENKATESHWARA OPEN UNIVERSITY (AMENDMENT) BILL, 2022

A

BILL

to amend the Venkateshwara Open University Act, 2012 (Act No. 10 of 2012)

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows :

1. **Short title and commencement :** (1) This Act may be called the Venkateshwara Open University Amendment Act, 2022.
(2) It shall come into force on the date of its publication in the Official Gazette.
2. **Amendment of Section 2 :** In the Venkateshwara Open University Act, 2012 (Act No. 10 of 2012) (hereinafter referred to as Principal Act) in section 2,-
 - (i) for clause (d), the following shall be substituted,- "The "Visitor", "Chancellor", "Pro-Chancellor", "Vice-Chancellor", "Pro-Vice-Chancellor", means respectively the Visitor, the Chancellor, the Pro-Chancellor, the Vice-Chancellor, the Pro-Vice-Chancellor of the University".
 - (ii) after clause (u), the following shall be *inserted*-
"(v) "Visitor" means the Visitor of the University".
3. **Amendment of Section 10 :** In the Principal Act, for the existing entries in clauses (a), (b), (c), (d), (e), (f), (g), (h), (i), (j), (k), (l), and (m) of section 10, the following shall be substituted-
 - "(a) The Visitor ;
 - (b) The Chancellor ;
 - (c) The Pro-Chancellor ;
 - (d) The Vice-Chancellor ;
 - (e) Director/Principal ;
 - (f) The Registrar ;
 - (g) The Controller of Examination ;
 - (h) The Dean of Students Welfare ;
 - (i) The Dean of Faculty ;
 - (j) The Chief Proctor ;
 - (k) The Treasurer ;
 - (l) The Registrar ;
 - (j) The Finance Officer ; and
 - (k) Such other officers as may be declared by the statutes to be officers of the University."

4. **Insertion of Section 10 A** : In the Principal Act, after section 10, the following sections shall be inserted-

“10A. The Visitor : -

- (1) (i) The Governor of Arunachal Pradesh shall be the ‘*Visitor*’ of the University.”
- (ii) The Visitor shall, when present, preside at the convocation of the University for conferring Degrees, Diplomas, Charters and Certificates.
- (2) **Power of the Visitor** : Notwithstanding anything contained in this Act, the Visitor shall have the following powers namely : -
- (a) To call for any paper or information relating to the affairs of the University ;
- (b) On the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University which shall be binding to all concerned ;”

5. **Savings** : Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.

STATEMENT OF OBJECTS AND REASONS

WHEREAS, the **Venkateshwara Open University Act, 2012 (Act No. 10 of 2012)** does not provide for specified role of Governor as 'Visitor' in the University.

AND WHEREAS, it is also pertinent to mention that the Private Universities must have the role of the Governor as 'Visitor' in their respective Acts in uniform manner as desired by the Hon'ble Governor of Arunachal Pradesh vide D.O GOV-AP/EDN/2020/2695, dated 11/03/2021. Hence, proper provisions have been incorporated in the Venkateshwara Open University Act to maintain uniformity.

AND THEREFORE, it is considered necessary to amend/insert the role of the Governor as 'Visitor' in the University.

Hence, the Bill.

Dated Itanagar,
the.....2022.

(Taba Tedir)
Minister (Education),
Arunachal Pradesh.

FINANCIAL MEMORANDUM

There shall be no financial involvement from the Consolidated Fund of the State for Amendment and for implementation of the Venkateshwara Open University Act, 2012, as the said University is 100% funded and established by the Padmawati Educational Trust, 208 A, Saket, Meerut.

Dated Itanagar,
the.....2022.

(Taba Tedir)
Minister (Education),
Arunachal Pradesh.

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